

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 38136/2013

[Arising out of impugned final judgment and order dated 08-10-2013 in WA No. 320/2013 passed by the Gauhati High Court]

DHIRAJ DAS &amp; ORS.

Petitioner(s)

VERSUS

THE STATE OF ASSAM &amp; ORS.

Respondent(s)

WITH

SLP(C) No. 17364/2014 (XIV)

SLP(C) No. 17366/2014 (XIV)

SLP(C) No. 10859/2014 (XIV)

Date : 04-12-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) (None is present)

For Respondent(s) Mr. Shuvodeep Roy, AOR  
Mr. Deepayan Dutta, Adv.Mr. Azim H.laskar, Adv.  
Mr. Abhijit Sengupta, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. None is present for the petitioners when the matters are called out. On 18.11.2024 also, none has remained present for the petitioners and the Court had granted last opportunity to the petitioners to enter their appearance.
2. In view of the above, the special leave petitions are dismissed for want of prosecution.
3. Pending application(s), if any, shall stand closed.

(NISHA KHULBEY)  
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)  
COURT MASTER (NSH)

